

**BEFORE THE NATIONAL GREEN TRIBUNAL**

**SOUTHERN ZONE, CHENNAI**

**Original Application No. 239 of 2024 (SZ)**

**In the matter of:**

Tribunal on its own motion SUO MOTU  
based on the News Item in Dinamalar  
Chennai Edition Dt. 19.08.2024 titled  
“Kalquarry in Sikkarayapuram near Kundrathur is full of water”.

Versus

The Chief Secretary to Govt of Tamil Nadu,  
Chennai and ors.

...Respondent(s)

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Through

Dr. D. Shanmuganathan

Standing Counsel of Tamil Nadu

National Green Tribunal

Southern Zone, Chennai

**DATE:05.11.2024**

BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE,  
CHENNAI

Original Application No.239 of 2024 (SZ)

IN THE MATTER OF


Tribunal on its own motion SUO MOTU  
based on the News Item in Dinamalai  
Chennai Edition Dt.19.08.2024 titled  
"Kalquarry in Sikkarayapuram near  
Kundrathur is full of water".

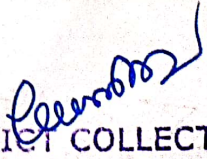
With

1. **The Chief Secretary to Government of Tamil Nadu**  
Government, Secretariat, Fort St.George,  
Chennai, Tamil Nadu 600 009.  
Phone No.044 425671555  
Email.
  2. **The Principal Secretary to Government of Tamil Nadu**  
Department of Environment, Climate Change and  
Forests, Government of Tamil Nadu,  
Govt. Secretariat, Fort St.George,  
Chennai, Tamil Nadu-600009.
  3. **Director of Geology and Mining,**  
Directorate of Geology and Mining,  
Guindy, Chennai-32.  
Email.cgmchennai32@gmail.com
  4. **The Chairman,**  
Tamil Nadu Pollution Control Board,  
No.76, Anna Salai, Guindy,  
Chennai,Tamil Nadu-600 032  
Phone. 044-22353076  
Email:tnfisheries@nic.in
- ... Respondents.

**STATUS REPORT FILED BY THE DISTRICT COLLECTOR,KANCHEEPUAM**

I, Tmt.Kalaiselvi Mohan, I.A.S., Hindu, aged about 46, residing at  
Collector's Bungalow, Kancheepuram do hereby solemnly affirm and  
sincerely state as follows:-

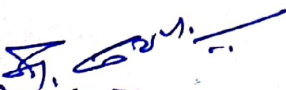
  
Deputy Director  
Geology and Mining  
Kancheepuram.

  
DISTRICT COLLECTOR  
KANCHEEPURAM

2) I am the District Collector, Kancheepuram herein and as such I am well acquainted with the facts and circumstances of the case from the records available with office.

3) The Hon'ble National Green Tribunal Southern Zone, Chennai on its own SUO MOTU has registered case in Original Application No.239/2024(SZ) based on the news item in Dinamalar, Chennai edition dated 19.08.2024, titled "Kalquarry in Sikkarayapuram near Kundrathur is full of water". The above said case was listed for hearing on 02.09.2024 and the tribunal has ordered to get appropriate instructions from the authorities regarding the issue raised in the news report. In this regard, the status/brief history of the case is submitted as follows.

4) In Dinamalar News it is stated that there are abandoned quarry pits in Sikkarayapuram village from which water provided to Chennai city during the extreme drought in the year of 2015-2016 to meet out. In continue of this during the subsequent visit by the Mr.K.N.Nehru, Hon'ble Minister for Municipal Administration, Urban and Water Supply during the year 2022 stated that, reservoir project will be implemented by linking all abandoned quarries of 130 acres of Government lands and 80 acres of Patta lands to meet out uninterrupted water supply to Chennai Metropolitan city. Further, in the news item it is also stated that still the reservoir project yet to be implemented. Moreover waste debris were dumped in the abandoned quarry pits and some private tanker lorry owners is also transporting water from this quarry pits for commercial purpose. Finally it has been requested to

  
Deputy Director  
Geology and Mining  
Kancheepuram,


  
DISTRICT COLLECTOR  
KANCHEEPURAM

make fencing all around the quarry pits and also complete the reservoir project earlier.

5) In Kancheepuram District, 16 Rough Stone quarries over an extent of 90.45 hectares in Government land have been identified as abandoned quarries of which an extent of 38.46.00 hectares of area of Government land in S.F.No. 207/1, 296/1A, of Sikkarayapuram village (2 abandoned quarries) and S.F. No.873, 874, 876, 877, 878, 880 and 981 of Malayampakkam village (1 abandoned quarry) of Kundrathur Taluk were identified as abandoned quarries.

6) In the meantime, the Government in G.O.(Ms.) No.23, Industries (MMC.1) Department, dated 23.02.2022 made amendment in the Tamil Nadu Minor Mineral Concession Rules, 1959 by inserting Section IV-A for creation of Green Fund by charging contribution from the lessees in addition to the seigniorage fee for reclamation and restoration of abandoned quarries. Subsequently, as per Rule 35-C of Tamil Nadu Minor Mineral Concession Rules, 1959 the Reclamation, Restoration, and Rehabilitation Committee was constituted in Kancheepuram District vide the District Collector, Kancheepuram proceedings in R.C.No.203/Q1/2022, dated 22.06.2022.


7) Further it is submitted that, as per Rule 35-B of Tamil Nadu Minor Mineral Concession Rules, 1959, Green Fund is being collected from the lessees from 23.02.2022 in addition to the seigniorage fee. So far an amount of Rs.4,30,73,385 has been collected as green fund upto 31.08.2024 in respect of Kancheepuram District.


  
Deputy Director  
Geology and Mining  
Kancheepuram.

  
DISTRICT COLLECTOR  
KANCHEEPURAM

8) The District Collector, Kancheepuram vide letter dated 09.02.2024, has requested the Project Director, District Rural Development Agency, Kancheepuram and the Executive Engineer, Water Resources Department, Lower Palar Basin Division, Kancheepuram to submit detailed project reports for Reclamation, Restoration & Rehabilitation of 16 abandoned quarries in Kancheepuram District by way of erecting pillar stone with barbed wire fencing (or) retaining wall for abutting village road (or) nearby lands if any to avoid entry of public and as rain water harvesting structures for storage of water which could be put into use during the time of water scarcity in coordination with local bodies & TWAD Board respectively. The reports from the Project Director, District Rural Development Agency, Kancheepuram and the Executive Engineer, Water Resources Department, Lower Palar Basin Division, Kancheepuram are awaited.

9) At this juncture, the Commissioner of Geology and Mining, Chennai vide letter dated 26.06.2024 has informed that, the Government vide G.O.(D).No.55 Natural Resources (MMC.1) Department, dated 05.06.2024 have authorized Tvl. Care Earth Trust for carrying out the feasibility study for assessment of the adoptive re-use of the abandoned quarries in Kancheepuram and Chengalpet Districts. Further, the Government have also permitted the Green Fund Committee of Kancheepuram and Chengalpattu Districts as contemplated in Rule 35-F (2) of the Tamil Nadu Minor Mineral Concession Rules, 1959 to share the expense of Rs.17,90,000 proportionately for the said agency to execute the feasibility assessment study of the adoptive re-use of the 15 abandoned

  
**Deputy Director  
Geology and Mining  
Kancheepuram.**

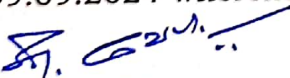
  
**DISTRICT COLLECTOR  
KANCHEEPURAM**

quarries in Kancheepuram District and 41 abandoned quarries in Chengalpattu District already selected by the Member Secretary/Deputy Director, Geology and Mining, Kancheepuram and Chengalpattu Districts. The duration of the project is 6 months and the schedule of payment is tabulated below:

SI.No.	Duration of payment	Category payment	Percentage of sanctioned budget
1	End of First month - preliminary report	Interim payment	10%
2	End of Third month - interim report	Interim payment	40%
3	End of Six month - final report	Final payment	50%

10) In this connection, the District Collector, Kancheepuram vide proceedings dated 11.07.2024 has directed Tvl. Care Earth Trust, Chennai to conduct feasibility study for assessment of adoptive re-use of abandoned quarries and to submit final detailed project report within a period of six months. Further, the District Collector has authorized the Deputy Director, Geology and Mining, Kancheepuram to disburse the bill of interim payment (10%) for preliminary report, interim payment (40%) for interim report, final payment (50%) for final report with net total of Rs.4,80,000 as stipulated in the G.O. dated 05.06.2024 in the proper head of account through ECS by getting details of bank account from Tvl. Care Earth Trust.

11) As directed, Tvl. Care Earth Trust, Chennai have conducted inspection of 16 abandoned quarries situated in Government lands of Kancheepuram district and submitted a preliminary report dated 09.09.2024 wherein it is reported that, "basic data has been collected and is

  
Deputy Director  
Geology and Mining  
Kancheepuram.

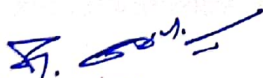
  
DISTRICT COLLECTOR  
KANCHEEPURAM

being analysed by the expert team and the details will be submitted in the draft report”.

12) At this juncture the Hon'ble National Green Tribunal, Southern zone has SUO MOTU registered case in O.A.No.239/24 based on the news item published in Dinamalar Daily regarding Sikkarayapuram Kalquarry issue.

13) It is submitted that, a report has been called for from Chennai Metropolitan Water supply and Sewerage board vide letter dated 13.09.2024. Subsequently, the Chief Engineer (O&M)-II, Chennai Metropolitan Water Supply And Sewerage Board, has sent a status report dated 08.10.2024 is as follows.

- i. CMWSSB in its efforts for water augmentation through non-conventional sources implemented the pumping of water from abandoned quarries at Sikkarayapuram Quarries during the extreme droughts in 2017, 2019 and 2023 under special initiatives.
- ii. At present the infrastructure for pumping operation is ready to be operated as necessary at Sikkarayapuram Quarries.
- iii. Also, tender for outsourcing of maintenance of infrastructures at Sikkarayapuram Quarries opens on 04.10.2024 and awarding of work is in progress.
- iv. The storage is at present close to 6000 ml and 60% of the storage lesser than last year.
- v. The works of pumping arrangements at Sikkarayapuram Quarries were completed and operations commenced in 2017.
- vi. In 2019, the pumping operations again commenced from Sikkarayapuram and the pumping operations were then not continued after 2019 due to subsequent good monsoons.

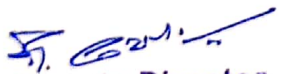
  
Deputy Director  
Geology and Mining  
Kancheepuram.

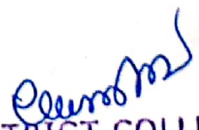
  
DISTRICT COLLECTOR  
KANCHEEPURAM

- vii. The cumulative quantity pumped from Sikkarayapuram Quarries was 2727 ml in 2017, 3606.19 ml in 2019 and 1292.73 in 2023.
- viii. The CMWSSB infrastructure established in the interconnection provided to all the quarries, along with the kutchra drain provided by WRD from the Chembarambakkam surplus up to the quarries have now facilitated filling up of the quarries regularly.
- ix. With the available storage and infrastructure, CMWSSB is in a position to draw 30 MLD from Sikkarayapuram Quarries and 10 MLD from Erumaiyur Quarries based on the need at present.

14) In view of the circumstances stated above, it is submitted that as per the report of the Chief Engineer (O&M)-II, Chennai Metropolitan Water supply and Sewerage Board, tender for outsourcing of maintenance of infrastructure at Sikkarayapuram quarries opened on 04.10.2024. Further, on receipt of detailed project reports from the concerned departments and feasibility study report for the adaptive re-use of the abandoned quarries from Tvl. Care Earth Trust, Chennai the Reclamation, Restoration and Rehabilitation work on the abandoned quarries situated in Sikkarayapuram Taluk and other taluks in Kancheepuram District will be carried out as per Rule 35-F of Tamil Nadu Minor Mineral Concession Rules, 1959.

15) In this case, District Collector is not a respondent but 1.Chief Secretary to Government 2.Environment Secretary to Government and 3.Commissioner of Geology and Mining are included as respondents and hence in order to file status report on behalf of the Government, the status report is submitted as above for kind perusal and further necessary action

  
Deputy Director  
Geology and Mining  
Kancheepuram.

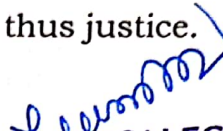
  
DISTRICT COLLECTOR  
KANCHEEPURAM


for filing the same before the Hon'ble National Green Tribunal, Southern Zone.

16) In view of the above, it is therefore humbly prayed that this Hon'ble National Green Tribunal, Southern Zone, Chennai may be pleased to record the above mentioned facts and dispose of the application or pass such further order as this Hon'ble National Green Tribunal may deem fit and proper in the fact and circumstance of this case and thus justice.

Solemnly affirmed at Kancheepuram

On this 24<sup>th</sup> day of October 2024 and  
signed his name in my presence.

  
DISTRICT COLLECTOR  
KANCHEEPURAM  
BEFORE ME.

  
Deputy Director  
Geology and Mining  
Kancheepuram.

**VERIFICATION**

I, Tmt.Kalaiselvi Mohan,I.A.S., working as District Collector, Kancheepuram District do hereby verify that the contents of above report are true to the best of my knowledge through records.

Verified at Kancheepuram on this 24<sup>th</sup> day of October' 2024.

DATE : 24.10.2024

  
DISTRICT COLLECTOR  
KANCHEEPURAM

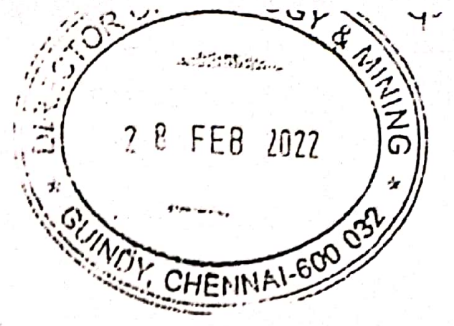
## List of Abandoned quarries in Kundrathur Taluk

Sl.No.	Name of the Mineral	Name of the Lessee	Taluk	Village	S.No	Extent in Hec	Classification	Lease expired on	Latitude & Longitude
1	Roughstone & Gravel	S.K. Dharmalingam, Sikkarayapuram, Sriperumbudur.	Kundrathur	Sikkarayapuram	207/1	16.44.1	Govt	02.05.2006	13.015377° 80.096749°
2	Roughstone & Gravel	The President, Kollacheri Harijan Labour Contract CO- Operative society Ltd	Kundrathur	Sikkarayapuram	296/1A	15.46.9	Govt	25.09.1996 (10 Years)	13.014911° 80.099568°
3	Roughstone & Gravel	S.K. Dharmalingam, Malaiyambakkam, Sriperumbudur.	Kundrathur	Malaiyambakkam	873,874,876,877,878,880 and 981	6.55.0	Govt	02.05.2006	13.014911° 80.099568°
<b>Total Extent</b>						<b>38.46.0</b>			

*[Signature]*  
24.12.24

Deputy Director,  
Dept. of Geology and Mining,  
Kancheepuram.

*24.12.24*  
*24/12/24*



### ABSTRACT

Industries Department - Mines and Minerals – Minor Minerals – Amendment to the Tamil Nadu Minor Mineral Concession Rules, 1959 – Notification – Orders - Issued.

### Industries (MMC.1) Department

G.O.(Ms).No.23

Dated 23.02.2022

பிலவ வருடம், மாசி 11  
திருவள்ளூர் ஆண்டு 2053

Read:

From the Director of Geology and Mining,  
Letter No.5864/MM2/2021-1, dated 28.09.2021

### ORDER:

During the presentation of the Budget for the year 2021-2022, the Hon'ble Finance Minister has made the following announcement among others:-

“பசுமை சுங்க மேல்வரி விதிக்கப்பட்டு ஒரு பசுமை நிதியம் உருவாக்கப்படும்.  
இதன் மூலம் கைவிடப்பட்ட குவாரிப் பகுதிகள் முறைப்படி மூடப்பட்டு  
பாதுகாக்கப்படும்.”

In order to implement the above announcement, the Director of Geology and Mining has sent proposal to Government in the letter read above for amending the Tamil Nadu Minor Mineral Concession Rules, 1959.

2. The Government have examined the proposal of the Director of Geology and Mining carefully and have decided to accept the same. Accordingly, the Notification appended to this Order will be published in the Extra-ordinary issue of *Tamil Nadu Government Gazette*. The Works Manager, Government Central Press, Chennai – 600 001 is requested to supply 50 copies of the Notification each to this Department, Director of Geology and Mining, Chennai – 600 032 and to all District Collectors.

3. The Director, Tamil Development and Information (Translation) Department is requested to send the Tamil Translation of the Notification

appended to this Order to the Works Manager, Government Central Press, Chennai - 600 001 for publishing in the Tamil Nadu Government Gazette and to the Collectors of all Districts for publishing it in the District Gazettes immediately.

**(BY ORDER OF THE GOVERNOR)**

**S.KRISHNAN**  
**ADDITIONAL CHIEF SECRETARY TO GOVERNMENT**

To  
The Works Manager,  
Government Central Press,  
Chennai - 600 001.

The Director,  
Tamil Development & Information (Translation) Department,  
Chennai - 600 009.

The Director of Geology and Mining,  
Guindy, Chennai - 600 032.

All District Collectors. (through DGM)

All the Assistant Directors/Deputy  
Director of Geology and Mining (through DGM)

The Accountant General, Chennai-600 018.

Copy to:

O/o. the Hon'ble Chief Minister, Secretariat, Chennai - 600 009.

O/o. the Hon'ble Minister (Water Resources),  
Secretariat, Chennai - 600 009.

The Law Department, Secretariat, Chennai - 600 009.

The Industries (MMA/MMB/MMD/MME/E/OP.II/GIM) Department,  
Secretariat, Chennai - 600 009.

SF/SC's.

//Forwarded by Order//

J. Rajaman 23.2.2022  
SECTION OFFICER

23.2.2022

NOTIFICATION.

In exercise of the powers conferred by sub-sections (1) and (1-A) of section 15 of the Mines and Minerals (Development and Regulation) Act, 1957 (Central Act 67 of 1957), the Governor of Tamil Nadu hereby makes the following amendments to the Tamil Nadu Minor Mineral Concession Rules, 1959, namely:—

AMENDMENTS.

In the said Rules, after "SECTION-IV" the following SECTION shall be inserted, namely:—

"SECTION - IV - A

**GREEN FUND.**

**35-A. Green Fund. —**

- (1) There shall be a Green Fund for every district for reclamation, restoration and rehabilitation of abandoned mines or quarries.
- (2) The Green Fund shall vest with the Reclamation, Restoration and Rehabilitation Committee, constituted under rule 35-C.

**35-B. Contribution to the Fund.—**

- (1) Every holder of a prospecting licence or a quarry lease of any mineral shall, in addition to the seigniorage fee, contribute to the Green Fund of the district in which the mining or quarry operations are to be done, an amount at the rate of ten percentage of the seigniorage fee:

Provided that if the minerals are transported to a destination outside the State, the contribution to the Green Fund shall be twenty percentage of the seigniorage fee.

**35-C. Constitution of Reclamation, Restoration and Rehabilitation Committee.—**

- (1) Every District Collector shall constitute a Committee under his Chairmanship called as the Reclamation, Restoration and Rehabilitation Committee (hereinafter referred to as "Committee"), with the following ex-officio members, namely:—
  - (a) The District Collector - Chairperson
  - (b) The Assistant Director of Geology and Mining - Member-Secretary
  - (c) The District Forest Officer
  - (d) The Executive Engineer, Water Resources Department
  - (e) The District Environment Engineer, Tamil Nadu Pollution Control Board

- (f) The Chief Executive Officer, District Disaster Management Authority
- (g) The District Fire Officer.

### 35-D. Meetings of the Committee. —

- (1) The Committee shall meet as often, at such time and place and observe such rules of procedure, as may be decided by the Chairperson:

Provided that the Committee shall meet at least twice in a year.

- (2) The quorum for the meeting shall be two thirds of the total members.
- (3) Notice of the meeting of the Committee shall be communicated to the members at least seven days prior to the meeting by the Member-Secretary.

### 35-E. Functions of the Committee. — The Committee shall,—

- (i) recommend policies for the reclamation, restoration and rehabilitation and its allied activities;
- (ii) manage, administer, supervise, monitor and review the expenditure of the Green Fund at regular intervals;
- (iii) approve the prioritized list of the abandoned mines or quarries in the district for undertaking reclamation, restoration and rehabilitation projects and formulate development projects in the said areas;
- (iv) approve the measures or schemes for reclamation, restoration and rehabilitation suggested in the Detailed Project Report;
- (v) facilitate the promotion and better utilization of the quarried site and make inspections and investigations necessary to ensure compliance with the provisions of these rules; and
- (vi) perform such other functions, as may be directed by the Government.

### 35-F. Procedure for reclamation, restoration and rehabilitation. —

- (1) The Member-Secretary shall prepare, examine and prioritize the list of abandoned mines or quarries in the district to conduct detailed studies for their reclamation, restoration and rehabilitation.
- (2) The Committee on approval of the lands prioritized by the Member Secretary, outsource the work to conduct detailed study to any agency authorized by the Central or State Government in this behalf, for which the expenditure shall be drawn from the Green Fund:

Provided that the total expenditure for outsourcing agencies per annum under this rule shall not exceed one percentage of the total receipt of the Green Fund per annum.

(3) The outsourced Agency, after <sup>15</sup>conducting necessary field studies, shall submit a Detailed Project Report (DPR) containing a plan for reclamation, restoration and rehabilitation of the abandoned mines or quarries. The Report shall contain, among others, measures to,—

- (a) facilitate better utilization of the quarried site;
- (b) preserve the environment and ecology of the quarried site;
- (c) enable stabilization of quarry/mine slopes, dump slopes and erosion control measures;
- (d) improve the soil health;
- (e) augment water resources through efficient rain water harvesting methods viz., creation of adequate water storage structures, channels etc., for public uses;
- (f) stored water into potable standards by using suitable water purification techniques for supplying to the public;
- (g) provide efficient water use in agriculture including micro irrigation from the quarried pits;
- (h) develop agriculture, horticulture and pisci-culture using advanced technologies viz., geo textiles, hydroponics, terrace farming, aquaculture etc.,
- (i) promote afforestation of agro forestry and social forestry in the quarried area using native species;
- (j) establish land form designs viz., parks, gardens, recreation centres, shopping centres, parking areas, water sports facilities, play grounds, Agriculture storages/warehousing with cold storage, mineral processing units/clusters which generate additional income to local public as well as to the Government;
- (k) facilitate reclamation, restoration and rehabilitation;
- (l) convert quarried pits into dumping yards for solid wastes by adopting suitable technologies;
- (m) protect the public and livestock from accidents, in the case of non-restorable deep quarries:

Provided that all such reclamation, restoration and rehabilitation plans in the report shall be prepared in such a way as to ensure the seamless integration of the environment, ecology and land form aesthetics of the abandoned mines or quarries with the surrounding area.

(4) The activities undertaken by the Committee shall be executed through Government Departments, Government agencies or Public Sector Undertakings, which are authorized to perform such activities.

- (5) Notwithstanding anything contained in this section, for reasons to be recorded in writing the Committee may, with the approval of two-thirds of its members, award execution of the work, to any other suitable agency, through processes such as tender-cum-auction. In all such cases, the terms, conditions and procedures as may be applicable to execution of Government projects, shall be followed.
- (6) Technical approval and supervision of the work shall be done by the competent authority of the department concerned.

### 35-G. Duties of Member Secretary.—

(1) The Member-Secretary shall,—

- (a) be incharge of all payments made to the Green Fund;
- (b) maintain proper books of accounts, documents and records with respect to the transactions of the Green Fund;
- (c) furnish a monthly consolidated statement of receipts and payments of the Green fund, to the District Collector concerned and the Director of Geology and Mining, before the 15th day of every month.

(2) The Member-Secretary shall maintain the following, namely:—

- (i) Details of Members of the Committee.
- (ii) List of abandoned mines or quarries.
- (iii) Monthly details of the contributions received from the lessees.
- (iv) All meeting agenda, minutes and action taken reports (ATRs) of the Committee.
- (v) Detailed Project Reports for each abandoned mines or quarries.
- (vi) Online registry on the status of implementation of all the projects and programmes being undertaken under Green Fund on the website, including description of work, estimated cost, name of implementing agencies, expected date of commencement and completion of work, financial and physical progress upto last quarter, etc.,
- (vii) Project completion report for each abandoned mines or quarries.
- (viii) Annual reports.

**36-H. The Seal of the Committee.—** The Committee shall have a seal, which shall be in the custody of the Member-Secretary.

**Explanation.—** For the purpose of this section, —

(a) "abandoned mines or quarries" means the mines or quarries,—

- (i) which were operated and abandoned without proper reclamation; or
- (ii) where no mineral has been produced despite overburden removed for a period of not less than six months; or
- (iii) the lessee or licensee has vacated the site covered by the lease without having complied with all of the requirements of the lease or licence;

and includes such mines or quarries which were operated and abandoned prior to the coming into force of the rules in this section:

Provided that the abandoned mines or quarries does not mean,—

- (i) mines or quarries which have temporarily discontinued its operation or non-operative but have valid period of licence or lease; or
  - (ii) mines or quarries which have ceased its operations and is in the process of stabilization and reclamation;
- (b) "dump" means overburden and waste material displaced by excavating equipment or other methods and placed on natural ground;
- (c) "reclamation" means and includes back filling, stabilization measures, erosion control, top soil conservation, afforestation and erection of reservoir in the abandoned mines or quarries;
- (d) "rehabilitation" means and includes landform construction or designing, species selection, establishment of a plant-growth medium physical amelioration, chemical amelioration, biological amelioration, fauna recolonisation and rehabilitation management in the abandoned mines or quarries;
- (e) "restoration" means and includes engineering measures, bio-engineering measures and biological measures taken in the abandoned mines or quarries."

**S.KRISHNAN**  
**ADDITIONAL CHIEF SECRETARY TO GOVERNMENT**

//True Copy//

*J. Rajan* 23.2.22  
**SECTION OFFICER**

*23.2.2022*

**PROCEEDINGS OF THE DISTRICT COLLECTOR, KANCHEEPURAM**

**PRESENT: DR.M. AARTHI, I.A.S.,**

**Rc.No.203/Q1/2022**

**Dated :22.06.2022**

Sub: Mines and Minerals - Minor Minerals -  
Kancheepuram District- Amendment to the Tamil  
Nadu Minor Mineral Concession Rules, 1959 -  
Creation of Green Fund- G.O. Issued for creation of  
Head of Account for operating the Green fund-  
Reclamation, Restoration and Rehabilitation  
Committee constituted under rule 35(C) of Tamil  
Nadu Minor Mineral Concession Rules, 1959 -  
Orders issued.

- Ref: 1. G.O.(Ms) No.23 Industries (MMC.1)  
Department dated:23.02.2022.  
2. Government, Industries Department, Letter  
No.9628/MMC.1/2021-1, dated 23.02.2022.  
3. Director of Geology and Mining, Chennai  
Rc.No.5864/MM2/2021, dated 09.03.2022.

**Order:-**

During the presentation of the Budget for the year 2021-2022, the Hon'ble Finance Minister of the state has made the following announcement among others :-

“பசுமை சுங்க மேல்வரி விதிக்கப்பட்டு ஒரு பசுமை நிதியம் உருவாக்கப்படும். இதன் மூலம் கைவிடப்பட்ட குவாரிப் பகுதிகள் முறைப்படி மூடப்பட்டு பாதுகாக்கப்படும்.”

2) In order to implement the above announcement, the Government vide G.O.(Ms) No.23 Industries (MMC.1) Department dated:23.02.2022 have made amendment in the Tamil Nadu Minor Mineral Concession Rules, 1959 by inserting Section IV-A for the creation of a “Green Fund” by collecting contribution from the lessees, in addition to the Seigniorage fee, for reclamation and restoration of abandoned quarries.

3) **Contribution of the fund:** - As per Rule 35 -B of Tamil Nadu Minor Mineral Concession Rules, 1959 every holder of a prospecting license or a quarry lease of any mineral shall, in addition to the Seigniorage fee, contribute to the Green Fund of the District in which the mining of quarry operations are to be done, an amount at the rate of Ten percentage of the Seigniorage fee.

Provided that if the minerals are transported to a destination outside the State, the contribution to the Green Fund shall be twenty percentage of the Seigniorage fee.

4) The Government have created new Head of accounts for the Reserve Fund, Receipts, Expenditure, Transfer to Reserve Funds Deposits and Amount met from Reserve Fund. The Government has nominated the Director of Geology and Mining as the Estimating, Reconciling and Controlling Authority for the above New Heads of Account.

5) As per Amended rule 35-C of Tamil Nadu Minor Mineral Concession Rule 1959, the Reclamation, Restoration and Rehabilitation Committee is hereby constituted in respect of Kancheepuram District with the following ex-officio members namely.

a.	The District Collector, Kancheepuram	Chairperson.
b.	The Deputy Director /Assistant Director of Geology and Mining.	Member - Secretary
c.	The District Forest Officer, Kancheepuram.	Member
d.	(a) The Executive Engineer, Water Resources Department, Lower Palar Basin Division, Kancheepuram.	Member
	(b) The Executive Engineer, Water Resources Department, Kosasthalaiyar Basin Division, Thiruvallur.	Member

e.	The District Environment Engineer, Tamil Nadu Pollution Control Board, Sriperumbudur @ Oragadam, Kancheepuram.	Member
f.	The District Revenue Officer/Chief Executive Officer of District Disaster Management Authority, Kancheepuram.	Member
g.	The District Fire Officer, Kancheepuram.	Member

6) **Meetings of the Committee:-** As per Rule 35- D of Tamil Nadu Minor Mineral Concession Rules, 1959,

(1) the Committee Shall Meet as often, at such time and place and observe such rules of procedure, as may be decided by the Chairperson.

Provided that the Committee shall meet at least twice in a year

(2) the quorum of the meeting shall be two thirds of the total members.

(3) Notice of the meeting of the Committee shall be communicated to the members at least seven days prior to the meeting by the Member- Secretary.

7) **The functions of the Committee:-** As per rule 35-E of Tamil Nadu Minor Mineral Concession Rules 1959, the committee shall ,

- (i) recommend policies for the reclamation, restoration and rehabilitation and its allied activities.
- (ii) manage, administer, supervise, monitor and review the expenditure of the Green Fund at regular intervals.
- (iii) approve the prioritized list of the abandoned mines or quarries in the District for undertaking reclamation, restoration and rehabilitation projects and formulate development projects in the said areas.

- (iv) approve the measures or schemes for reclamation, restoration and rehabilitation suggested in the Detailed Project Report.
- (v) facilitate the promotion and better utilization of the quarried site and make inspections and investigations necessary to ensure compliance with the provisions of these rules.
- (vi) perform such other functions, as may be directed by the Government.

**8) The procedure for reclamation, restoration and rehabilitation:**

- (1) The Member-Secretary shall prepare, examine and prioritize the list of abandoned mines or quarries in the District to conduct detailed studies for their reclamation, restoration and rehabilitation.
- (2) The Committee on approval of the lands prioritized by the Member Secretary, outsource the work to conduct detailed study to any agency authorized by the Central or State Government in this behalf, for which the expenditure shall be drawn from the Green Fund.  
  
Provided that the total expenditure for outsourcing agencies per annum under this rule shall not exceed one percentage of the total receipt of the Green Fund per annum.
- (3) The outsourced Agency, after conducting necessary field studies, shall submit a Detailed Project Report (DPR) Containing a plan for reclamation, restoration and rehabilitation of the abandoned mines or quarries.  
The nature of work of the outsourced agency and the contents to be included in the detailed project report should be in accordance with rule 35-F(3) of TNMMCR 1959.
- (4) The activities undertaken by the Committee shall be executed through Government Departments, Government agencies or Public Sector Undertakings, which are authorized to perform such activities.

- (5) Notwithstanding anything contained in this section, for reasons to be recorded in writing the Committee may, with the approval of two thirds of its members, award execution of the work, to any other suitable agency, through processes such as tender-cum-auction. In all such cases, the terms, conditions and procedures as may be applicable to execution of Government projects, shall be followed.
- (6) Technical approval and supervision of the work shall be done by the competent authority of the Department concerned.

**9) Duties of the Member Secretary:-**

(1) As per Rule 35- G Tamil Nadu Minor Mineral Concession Rules, 1959, the Member Secretary shall,

- (a) Be incharge of all payments made to the Green Fund.
- (b) Maintain proper books of accounts, documents and records with respect to the transactions of the Green Fund.
- (c) Furnish a monthly consolidated statement of receipts and payments of the Green Fund, to the District Collector concerned and the Director of Geology and Mining, before the 15th day of every month.

(2) The Member-Secretary shall maintain the followings:-

- (i) Details of Members of the Committee.
- (ii) List of abandoned mines or quarries.
- (iii) Monthly details of the contributions received from the lessees.
- (iv) All meeting agenda, minutes and action taken reports (ATRs) of the Committee.
- (v) Detailed Project Reports for each abandoned mines or quarries.
- (vi) Online registry on the status of implementation of all the projects and programmes being undertaken under Green Fund on the Website, including description of work, estimated cost, name of

- implementing agencies, expected date of commencement and completion of work, financial and physical progress upto last quarter, etc.,
- vii. Project completion report for each abandoned mines or quarries.
- viii. Annual reports.

This order come with immediate effect.

o/c District Collector,  
Kancheepuram.

- To
1. The Deputy Director, <sup>22/6/22</sup> Dept. of Geology and <sup>22/6/22</sup> Mining. <sup>22/6/22</sup>
  2. The District Forest Officer, Kancheepuram.
  3. (a) The Executive Engineer, Water Resources Department, Lower Palar Basin Division, Kancheepuram.  
(b) The Executive Engineer, Water Resources Department, Kosasthalaiyar Basin Division, Thiruvallur.
  4. The District Environment Engineer, Tamil Nadu Pollution Control Board, Sriperumbudur @ Oragadam.
  5. The District Revenue Officer/Chief Executive Officer of District Disaster Management Authority, Kancheepuram.
  6. The District Fire Officer, Kancheepuram.

Copy to:-

The Commissioner of Geology and Mining, Guindy, Chennai-32.

அனுப்பப்பட்டது  
நாள்...23-6-2022

## Collection of Green Fund as on 31.08.2024

District: Kancheepuram

Sl.No	District	Green Fund collected (23.02.2022 to 31.03.2024)	Green Fund collected April 2024 to August 2024	Total as on 31.08.2024
		Collection of 10% Green Fund	Collection of 10% Green Fund	
1	Rough stone and Gravel	3,49,94,420	80,78,965	4,30,73,385

*[Signature]*  
24.10.24

Deputy Director,  
Dept. of Geology and Mining,  
Kancheepuram.

*[Signature]*  
24/10/2024

From

Tmt. Kalaiselvi Mohan, I.A.S.,  
District Collector,  
Kancheepuram.

The Project Director,  
District Rural Development Agency,  
Kancheepuram.

Rc.No.203/Q1/2022, dated: 09.02.2024.

Sir,

Sub: Mines and Minerals – Minor Mineral – Amendment in the Tamil Nadu Minor Mineral Concession Rules, 1959 – SECTION - IV-A inserted – Constitution of committee for the Reclamation, Restoration and Rehabilitation of abandoned quarries Under rule 35C of Tamil Nadu Minor Mineral Concession Rules, 1959-Committee constituted - Detailed project report called for from the District Rural Development Agency for public utility of abandoned quarries requested -Reg.

- Ref:
1. Announcement of the Hon'ble Minister for Water Resources during the budget session of 2021-22
  2. The Chief Secretary to Government D.O.letter No.8104/MC.1/2021-2 dated:20.10.2021.
  3. The Director of Geology and Mining, Chennai D.O. letter No.5983/MM4/2021 dated: 20.12.2021.
  4. G.O.(Ms) No.23 Industries (MMC.1) Department dated:23.02.2022.
  5. Government, Industries Department, Letter No.9628/MMC.1/2021-1, dated 23.02.2022.
  6. Director of Geology and Mining, Chennai Rc.No.5864/MM2/2021, dated 09.03.2022.
  7. District Collector's Proceedings Rc.No.203/Q1/2022 Dated: 22.06.2022.

\*\*\*\*\*

Kind attention is invited to the references cited as above.

2) The Hon'ble Finance Minister has made the following announcement during the Budget for the year 2021-2022 among others as :

“பசுமை சுங்க மேல்வரி விதிக்கப்பட்டு ஒரு பசுமை நிதியம் உருவாக்கப்படும். இதன் மூலம் கைவிடப்பட்ட குவாரிப் பகுதிகள் முறைப்படி மூடப்பட்டு பாதுகாக்கப்படும்.”

3) Accordingly, the Government vide G.O.(Ms) No.23 Industries (MMC.1) Department dated:23.02.2022 has inserted Section IV for creation of a “Green Fund” by collecting contribution from the lessees of Minor Minerals in addition to the Seigniorage fee for reclamation, restoration of abandoned quarries. Accordingly, The Reclamation, Restoration and Rehabilitation Committee was formed vide Proceedings dated: 22.06.2022

4) In respect of Kancheepuram District abandoned quarries in Government land were identified to execute the work and details are given in the annexure.

5) In view of the above, the Project Director, District Rural Development Agency is requested to submit the detailed project report containing reclamation, rehabilitation and restoration by way of construction of pillar stone with barbed wire fencing (or) retaining wall for abutting village road (or) nearby lands if any to avoid entry of public into the unused quarry, leveling, gardening and plantation around the quarry area to put into use as amusement park in consultation with Horticulture and Agriculture Departments, rain water harvesting in the abandoned quarry pit, power connection with pumping facility for the usage of stored water during the water

yard for solid waste management etc., in the abandoned quarries to bring it into public utility through Green Fund.

Action taken with detailed Project report is solicited early.

Encl: Annexure

*(9/2)*  
*11/01/24*  
*12.01.24*  
*DD(M)*  
 District Collector,  
 Kancheepuram. 2/2

Copy to :

1. The Additional Chief Secretary to Government, Natural Resources Department, Secretariat, Chennai-09.
2. The Commissioner of Geology and Mining, Chennai-32.
3. The Assistant Director (Panchayat), Kancheepuram District.
4. PA (Agri) , Kancheepuram.
5. Executive Engineer, TWAD/PWD, Kancheepuram.

அனுப்பப்பட்டது  
 நாள்...15-2-2024...

From

To

Tmt. Kalaiselvi Mohan, I.A.S.,  
District Collector,  
Kancheepuram.

The Executive Engineer,  
Water Resources Department  
Lower Palar Basin Division,  
Kancheepuram.

**Rc.No.203/Q1/2022, dated: .01.2024.**

Sir,

Sub: Mines and Minerals – Minor Minerals – Amendment in the Tamil Nadu Minor Mineral Concession Rules, 1959 – SECTION - IV-A inserted – Constitution of committee for the Reclamation, Restoration and Rehabilitation of abandoned quarries – Under rule 35C of Tamil Nadu Minor Mineral Concession Rules, 1959-Committee constituted - Detailed project report received from District Rural Development Agency regarding fencing - Administrative Sanction issued – Work under progress DPR requested for public utility as rain water harvesting structure for abandoned quarries - Reg.

- Ref:
1. Announcement of the Hon'ble Minister for Water Resources during the budget session of 2021-22
  2. The Chief Secretary to Government D.O.letter No.8104/MC.1/2021-2 dated:20.10.2021.
  3. The Director of Geology and Mining, Chennai D.O.Ir.No.5983/MM4/2021 dated: 20.12.2021.
  4. G.O.(Ms) No.23 Industries (MMC.1) Department dated:23.02.2022.
  5. Government, Industries Department, Letter No.9628/MMC.1/2021-1, dated 23.02.2021.
  6. Director of Geology and Mining, Chennai Rc.No.5864/MM2/2021, dated 09.03.2022.
  7. District Collector's Proceedings Rc.No.203/Q1/2022 Dated: 22.06.2022.

\*\*\*\*\*

Kind attention is invited to the references cited as above.

2) The Hon'ble Finance Minister has made the following announcement during the Budget for the year 2021-2022 among others as :

“பசுமை சுங்க மேல்வரி 2019-2020 ஆம் ஆண்டு ஒரு பசுமை நிதியம் உருவாக்கப்படும். இதன் மூலம் கைவிடப்பட்ட குவாரிப் பகுதிகள் முறைப்படி மூடப்பட்டு பாதுகாக்கப்படும்.”

3) Accordingly, the Government vide G.O.(Ms) No.23 Industries (MMC.1) Department dated:23.02.2022 has inserted Section IV for creation of a “Green Fund” by collecting contribution from the lessees of Minor Minerals in addition to the Seigniorage fee for reclamation, restoration of abandoned quarries. Accordingly, The Reclamation, Restoration and Rehabilitation Committee was formed vide Proceedings dated: 22.06.2022

4) In respect of Kancheepuram District 16 abandoned quarries in Government land were identified to execute the work and details are given in the annexure.

5) In order to bring the above 16 abandoned quarries for public utility, the Executive Engineer, Tamil Nadu Water Supply and Drainage Board is requested to submit the detailed project report containing rain water harvesting structures for storage of water which could be put into use in the time of water scarcity in coordination with local bodies and TWAD Board as needed for the above sanctioned abandoned quarries to bring it into public utility through Green Fund.

**Encl:** Annexure

o/c

District Collector,  
Kancheepuram

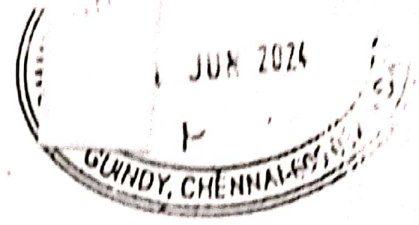
12/01/24

12.01.24  
DD/W

**Copy to :**

1. The Additional Chief Secretary to Government, Natural Resources Department, Secretariat, Chennai-09.
2. The Commissioner of Geology and Mining, Chennai-32.
3. The Project Director, DRDA, Kancheepuram District.
4. The Assistant Director (Panchayat), Kancheepuram District.

அனுப்பப்பட்டது  
நாள்...15...2...2024..



## ABSTRACT

Natural Resources - Mines and Minerals - Minor Mineral - Announcement made during the year 2021-22 - Bringing the abandoned quarries and mines to public utility - Kancheepuram and Chengalpattu Districts taken for pilot study - To assess feasibility for restoration of abandoned mines and quarries - Orders - Issued.

### NATURAL RESOURCES (MMC.1) DEPARTMENT

G.O.(D).No.55

Dated:05.06.2024.

குளோதி வருடம், கைகாசி-23  
திருவள்ளூர் ஆண்டு 2055

Read:

1. Announcement of the Hon'ble Minister for Water Resources during the Budget Session of 2021-22.
2. Government D.O. Letter No.8104/ MMC.1/2021-7, dated 18.05.2023.
3. From the Commissioner of Geology and Mining, Letter Rc.No.5983/MM4/2021, dated 18.01.2024.

\*\*\*\*\*

### ORDER:

In the first read above, an announcement was made during the year 2021-22, by the Hon'ble Minister (Water Resources) to bring the abandoned quarries and mines for public utility.

2. In the letter 3<sup>rd</sup> read above, the Commissioner of Geology and Mining has sent the following report:-

- i. The abandoned mines and quarries pose a threat to public and livestock and hence, reclamation and rehabilitation of abandoned mines and quarries is of paramount importance considering the degree of danger.
- ii. The Chief Secretary in D.O. letter dated 20.10.2021 had instructed all the District Collectors to take immediate action to make use of the abandoned quarries falling in their districts as per the announcement and to send action taken report to Government.

- iii. Further in G.O.(Ms).No.23, Industries (MMC.1) Department, dated 23.02.2022, the Government have inserted Rule 35-A to 35-H to the Tamil Nadu Minor Mineral Concession Rules, 1959 for creation of Green fund by collecting contribution from the lessees of minor minerals in addition to the seigniorage fee for reclamation, restoration and rehabilitation of abandoned mines and quarries. Accordingly, upto November, 2023 an amount of Rs.93.43 crore has been collected all over the State.
- iv. For implementation of the above said restoration of abandoned mines and quarries, the rough stone quarries in Government lands in Kancheepuram and Chengalpattu districts have been selected for pilot study. Accordingly, 15 abandoned quarries over an extent of 88.52.0 Hectares in Kancheepuram district and 41 abandoned quarries over an extent of 124.77.0 hectares in Chengalpattu district have been taken for the above said project. In this regard, Tvl.Care Earth Trust, Chennai, an empanelled organization of the State Planning Commission had been called for a preliminary discussion for assessment of feasibility of the adoptive re-use of abandoned mines and quarries.
- v. Based on the discussion, Tvl.Care Earth Trust have submitted its proposal on 19.12.2023. The salient schedule of activities of the proposal are secondary research, geospatial analysis, primary research, stakeholder consultations, analysis and consolidation and finalization of the report and submission. In this regard, they have submitted the details of financial commitment as follows:

Sl. No.	Budget Head	Units	Rate in INR	Duration	Total
1.	Team Leader	1	76,000/-	6 months	4,50,000/-
	Expert - Wildlife Biology	1	20,000/-	1 month	20,000/-
	Expert - Geology	1	50,000/-	4 months	2,00,000/-
	Expert - Architecture	1	40,000/-	4 months	1,60,000/-
	Expert - Botanist / horticulturist	1	40,000/-	4 months	1,60,000/-
	Expert - Hydrologist	1	40,000/-	2 months	80,000/-
	Expert - Restoration Ecologist	1	50,000/-	1 month	50,000/-
	Expert - Civil Engineering	1	50,000/-	1 month	50,000/-
	Expert - Geospatial analyst	1	50,000/-	2 months	1,00,000/-
	<b>Total</b>				<b>12,60,000/-</b>

		32			
2.	Travel	11	10,000/-	2 months	2,20,000/-
3.	Geospatial analysis			2 months	2,00,000/-
4.	Data analysis and report formulation			2 months	
5.	Documentation and Visual representation			6 months	60,000/-
	Printing of reports				
6.	Contingencies				50,000/-
	<b>Grand Total</b>				<b>17,90,000/-</b>

vi. While examining the organization profile of the Tvl.Care Earth Trust, it is ascertained that the institution is registered as a Trust under the Tamil Nadu Societies Act and empanelled organization of the State Planning Commission of Tamil Nadu. Further, the Trustees have taken various projects for the Government such as Assessing the Bio-diversity of Kovalam Beach and its Back Waters, Plantation Strategy of Chennai City, Survey, Identification and Characterization of Mountain Wetlands in Western Ghats of Tamil Nadu, Developing Water Management Strategy and Action Plan for the Megamalai Wildlife Sanctuary, Guindy National Park and Erode Forest Division in Tamil Nadu, Comprehensive Management Plan for Conservation of Pallikaranai Marshland, etc.

3. Hence, the Commissioner of Geology and Mining has requested the Government on the following:

- i. to authorize Tvl.Care Earth Trust for carrying out the feasibility study for assessment of the adoptive re-use of the abandoned quarries in Kancheepuram and Chengelpet districts.
- ii. to grant permission to the Green Fund Committee of Kancheepuram and Chengelpet districts as contemplated in Rule 35-F (2) of the Tamil Nadu Minor Minerals Concession Rules, 1959 to share the expense of Rs.17,90,000/- (Rupees Seventeen Lakh and Ninety Thousand only) proportionately for the said agency to execute the feasibility assessment study of the adoptive re-use of the 15 abandoned quarries in Kancheepuram district and 41 abandoned quarries in Chengelpet district already selected by the Member Secretary/Deputy Director, Geology and Mining. Kancheepuram and Chengelpet districts. The duration of the

project is 6 months and the schedule of payment is as detailed below:

Sl. No.	Duration for payment	Category of payment	Percentage of sanctioned budget
1	End of the first month - preliminary report	Interim payment	10%
2	End of third month - interim report	Interim payment	40%
3	End of sixth month - final report	Final payment	50%

- iii. to authorize the Commissioner of Geology and Mining to constitute a Committee comprising of Additional Director from the Department of Geology and Mining, Member Secretary of Tamil Nadu Pollution Control Board, and a Professor from Department of Mining Engineering, Anna University under the Chairmanship of Commissioner of Geology and Mining to empanel the outsourcing agencies for conducting necessary field studies and to get detailed project reports for reclamation, restoration and rehabilitation of the abandoned mines / quarries in the State.

4. The Government, after careful examination have decided to accept the request of the Commissioner of Geology and Mining and issue orders accordingly.

- i. to authorize Tvl.Care Earth Trust for carrying out the feasibility study for assessment of the adoptive re-use of the abandoned quarries in Kancheepuram and Chengelpet Districts.
- ii. to grant permission to the Green Fund Committee of Kancheepuram and Chengelpet Districts as contemplated in Rule 35-F(2) of the Tamil Nadu Minor Mineral Concession Rules, 1959 to share the expense of Rs.17,90,000/- (Rupees Seventeen Lakh and Ninety Thousand only) proportionately for the said agency to execute the feasibility assessment study of the adoptive re-use of the 15 abandoned quarries in Kancheepuram district and 41 abandoned quarries in Chengelpet district already selected by the Member Secretary/ Deputy Director, Geology and Mining, Kancheepuram and Chengelpet Districts. The duration of the

project is 6 months and the schedule of payment is as detailed below:

SL. No.	Duration for payment	Category of payment	Percentage of sanctioned budget
1	End of the first month - preliminary report	Interim payment	10%
2	End of third month - interim report	Interim payment	40%
3	End of sixth month - final report	Final payment	50%

(BY ORDER OF THE GOVERNOR)

**K. PHANINDRA REDDY**  
**ADDITIONAL CHIEF SECRETARY TO GOVERNMENT(FAC)**

To

The Commissioner of Geology and Mining, Guindy, Chennai-600 032.

The District Collectors concerned (thro Commissioner of Geology and Mining).

Copy to:

O/o. Hon'ble Minister (Water Resources),  
 Secretariat, Chennai-600 009.

O/o. Hon'ble Minister (Finance),  
 Secretariat, Chennai-600 009.

Finance (Natural Resources) Department,  
 Secretariat, Chennai-600 009.

Natural Resources (OP1.1) Department,  
 Secretariat, Chennai-600 009.

Stock File/Spare Copy.

// FORWARDED / BY ORDER //

செ.க.வ.சி.சி.சி.  
 5.6.2024  
**SECTION OFFICER**

sb  
 5.6.24

## PROCEEDINGS OF THE DISTRICT COLLECTOR, KANCHEEPURAM

PRESENT : Tmt. KALAISELVI MOHAN, I.A.S.,

Rc.No.203/Q1/2022

Dated : 11.07.2024

Sub: Mines and Minerals – Minor Minerals – Rule 35 of Tamil Nadu Minor Mineral Concession Rules, 1959 – Reclamation, Restoration and Rehabilitation Committee Constituted under Green Fund – Announcement during the year 2021-22 – Bringing the abandoned quarries and Mines to public utility – Kancheepuram and Chengalpattu District taken for pilot study to assess the feasibility of restoration – Government authorized Tvl.Care Earth Trust - Orders issued - Rg.

- Ref:
1. G.O.(Ms) No.23 Industries (MMC.1) Department dated:23.02.2022.
  2. Government, Industries Department, Letter No.9628/MMC.1/2021-1, dated 23.02.2022.
  3. Director of Geology and Mining, Chennai Rc.No.5864/MM2/2021, dated 09.03.2022.
  4. Kancheepuram District Collector Proceedings in Rc.No.203/Q1/2022, dated.22.06.2022.
  5. Announcement of the Hon'ble Minister for Water Resources during the Budget Session of 2021-22.
  6. G.O.(D) No.55, Natural Resources' (MMC.1) Department, dated 05.06.2024.
  7. Commissioner of Geology and Mining, Chennai in letter Rc.No.5983/MM4/2021, dated.26.06.2024.

**Order:-**

Kind attention is invited to the reference cited above.

2) The Government vide G.O.dated.23.02.2022 have issued notification for creation of Green Fund by collecting contribution from

the lessees, in addition to the <sup>36</sup>seigniorage fee, for reclamation and restoration of abandoned quarry by inserting Rule 35 of TNMMCR 1959. Accordingly, the Green fund is being collected from the lessees concerned as per rule. Further as stipulated in the G.O. and as per rule 35-C of TNMMCR 1959, the Reclamation, Restoration and Rehabilitation Committee in respect of Kancheepuram District has also been constituted vide District Collector's Proceedings dated 22.06.2022.

3) In continuation of the above, as per the announcement made by the Hon'ble Minister for Water Resources during the Budget Session of 2021-22, Since the abandoned mines and quarries pose a threat to the public and livestock's and hence, reclamation and rehabilitation of abandoned mines and quarries is a paramount importance considering the degree of danger, based on the request of the Commissioner of Geology and Mining. In this connection, the Government vide G.O. dated.05.06.2024 has authorised Tvl. Care Earth Trust for conducting Pilot Study for the 15 abandoned quarries over an extent of 88.52.00 Hectares of Government land situated in respect of Kancheepuram District and 41 abandoned quarries over an extent of 124.77.00 Hectares of Government land situated in respect of Chengalpattu District. Further, the Government has granted permission to the Green fund Committee of Kancheepuram and Chengalpattu districts to share the expense of Rs.17,90,000/- proportionately to execute the feasibility assessment study of the adoptive re-use of the abandoned quarries.

4) In this regard, the Commissioner of Geology and Mining vide letter dated 26.06.2024 has instructed the District Collector to take further necessary action to issue orders for conducting feasibility study by Tvl. Care Earth Trust for the re-use of abandoned quarries and submit the action taken report.

5) In view of the above, as ordered by the Government Tvl. Care Earth Trust is hereby directed to conducted feasibility study for assessment of adoptive re-use of the abandoned quarries in respect of Kancheepuram District within a period of Six months and the schedule of payment as instructed by the Government is given detailed below.

Sl. No.	Duration for Payment	Category of Payment	Percentage of sanctioned budget
1	End of the First month - preliminary report	Interim payment	10%
2	End of third month - interim report	Interim payment	40%
3	End of sixth month - final report	Final payment	50%

6) Tvl. Care Earth Trust is also directed to submit monthly progress report to the Government through the District Collector, Kancheepuram and submit final detailed project reports for reclamation, restoration and rehabilitation of the abandoned mines within a period of six months to the Government.

7) Since the Government ordered to share the expenses of Rs.17,90,000/- (Seventeen Lakhs and Ninety Thousand Only) proportionately for the 56 quarries and hence the proportionate amount of 15 abandoned quarries works out to Rs.4,80,000/- (Rs.31,964/- per quarry).

8) The Deputy Director Geology and Mining, Kancheepuram is hereby authorised to disburse the bill of interim payment (10%) for preliminary report, interim payment (40%) for interim report and final payment (50%) for final report with net total of Rs.4,80,000/- as stipulated in the G.O. dated 05.06.2024 in the proper head of account through ECS by getting details of bank account from Tvl. Care Earth Trust.

9) The Tahsildars concerned and Deputy Director of Geology and Mining are instructed to render all necessary support and overall coordination for supply of survey map, village accounts and other details as and when required by Tvl. Care Earth Trust during their Pilot Study.

10) All the Committee members are also informed to submit valueable suggestion if any to Tvl. Care Earth Trust for the reclamation restoration and rehabilitation of abandoned mines.

This order comes into immediate effect.

Encl : List of Abandoned quarries

*[Signature]*  
o/l District Collector, 2/2  
Kancheepuram.

To

1. Tvl. Care Earth Trust,  
5, Sri Nivas,  
21<sup>st</sup> Street, Thillaiganga Nagar,  
Nanganallur,  
Chennai -600061.
2. The Deputy Director,  
Dept. of Geology and Mining.  
Kancheepuram.
3. Tashildars,  
Walajabad / Uthiramerur / Kundrathur.

Copy to

1. Additional Chief Secretary to  
Government,  
Natural Resources Department,  
Chennai.
2. Commissioner,  
Dept. of Geology and Mining,  
Guindy,  
Chennai - 600 032.
3. Regional Joint Director,  
Dept. of Geology and Mining,  
Villupuram Region.

*Received  
M. Subramanian*

*[Signature]*  
09.07.24

*[Signature]*  
09.07.24  
DD(M)

சென்னைப்பேரரசு  
நாள்..12:7:2024...

4. The District Forest Officer,  
Kancheepuram.
5. The Executive Engineer,  
Water Resources Department,  
Lower Palar Basin Division,  
Kancheepuram.
6. The Executive Engineer,  
Water Resources Department,  
Kosasthalaiyar Basin Division,  
Thiruvallur.
7. The District Environment Engineer,  
Tamil Nadu Pollution Control  
Board, Sriperumbudur @  
Oragadam, Kancheepuram.
8. The District Revenue Officer / Chief  
Executive Officer of District  
Disaster Management Authority,  
Kancheepuram.
9. The District Fire Officer,  
Kancheepuram.

Committee Members.



CET/ADMN/2170

09<sup>th</sup> September 2024

12/9/24  
The District Collector,  
First Floor,  
Collectorate,  
KANCHEEPURAM -631501.  
Phone : +91-044-27238433.  
Email: [collrkpm@nic.in](mailto:collrkpm@nic.in)

12 SEP 2024

Sir,

Sub: Reclamation, Restoration and Rehabilitation Committee constituted under Green Fund -Announcement during the year 2021-22 – Bringing the abandoned quarries and Mines to public utility – Kancheepuram and Chengalpattu District taken for pilot Study to assess the feasibility of restoration by Tvl. Care Earth Trust, Preliminary report submitted.

Ref: 1. G.O.(D) No.55, Natural Resources (MMC. 1) Department, dated 05.06.2024.  
2. Commissioner of Geology and Mining, Chennai in letter Rc.No.5983/MM4/2021, dated 26.06.2024.  
3. District Collector, Kancheepuram - Proceedings No.203/Q1/2022 dated 11.07.2024.

Apropos to the reference 3ed cited above, we are submitting herewith our preliminary report for your kind scrutiny. We request that the initial payment of 10% of the project cost may kindly be released.

Thanking you,

Yours faithfully,  
CARE EARTH TRUST

DR. S. BALAJI (I.F.S. Retd)  
SCIENTIFIC ADVISOR



Encl: Preliminary Report

Cc: Deputy Director, Department of Geology and Mines, Kancheepuram with a copy of Preliminary Report

Cc: The Commissioner, Department of Geology and Mining, Guindy, Chennai 600032 with a copy of Preliminary Report

Cc: The Additional Chief Secretary to Government, Natural Resources Department, Fort St George, Chennai 60009 with a copy of Preliminary Report

Regd. Office : No.5, Shri Nivas, 21<sup>st</sup> Street, Thillaiganga Nagar, Chennai-600 061  
Admin Office : No.4, 20<sup>th</sup> Street, Thillaiganga Nagar, Chennai-600 061  
Phone No. : 044-4358 8550, +91-72004 35841  
E-mail : [admin@careearth.in](mailto:admin@careearth.in), [admin@careearthtrust.org](mailto:admin@careearthtrust.org)



# Project on Feasibility Assessment of the Adaptive Re-Use of Resource Depleted Quarries in Kancheepuram District

Preliminary Report



Study commissioned to



**Regd. Address:** # 5, 21<sup>st</sup> street, Thillaiganga Nagar  
Chennai 600 061

**Tel:** +91 72004 35841, 99400 99372

**Email:** [admin@careearthtrust.org](mailto:admin@careearthtrust.org); [projects@careearthtrust.org](mailto:projects@careearthtrust.org)

[www.careearthtrust.org](http://www.careearthtrust.org)

September 2024

## **A Feasibility Assessment of the Adaptive Re-Use of Resource Depleted Quarries in Kancheepuram district**

### **Preliminary Report**

Date: 09 Sep 2024

#### **Introduction**

The feasibility study under the “Assessment of the Adaptive Re-Use of Resource Depleted Quarries” aims to collect the basic profile and assess possible redevelopment of the selected quarries available with the Department of Geology and Mining in Kancheepuram district. The secondary data was sourced from the Department of Geology and Mines, the Revenue Department and local communities. The project was initiated following the directives outlined in G.O.(D) No.55, Natural Resources (MMC. 1) Department, dated 05.06.2024 and the order Rc. No. 5983/MM4/2021, issued by the Commissioner of Geology and Mining, Chennai on 26.06.2024, and the Proceedings of the District Collector of Kancheepuram.

#### **Collection of primary data on quarries**

Fieldwork was authorized by the Government through an order issued by the District Collector of Kancheepuram (Rc. No. 203/Q1/2022), dated July 11, 2024. This order, received from the Deputy Director of the Department of Mines and Geology, Kancheepuram, granted permission to the Care Earth Trust to conduct a study on assessing the adaptive reuse of resource depleted quarries in the Kancheepuram district over a six-month period. Thiru M. Vivekananthan, Project coordinator had meetings with the officers concerned in the office of the Commissioner of Geology and Mining, Chennai and Deputy Director, Kancheepuram and Chengalpattu district to get the primary data on the mines to be studied and finalize the field work.

#### **Fieldwork Overview**

Out of the total number of quarries provided by the Department of Geology and Mining, sixteen quarries belong to the Kancheepuram district. Taluk wise distribution of quarries is as follows; Eleven quarries are in Uthiramerur taluk, two quarries in Walajabad taluk and three in Kundrathur taluk of Kancheepuram District. Fieldwork was conducted in these three taluks with the guidance provided by the Department of Mines and Geology, between 07.08.2024 and 13.08.2024.

#### **Field visit by the technical team / experts of CET**

The technical team of the Care Earth trust (CET) commenced the field work from August 7, 2024. The expert team comprised of Dr S. Balaji IFS (Retd) team leader, Er. S. Thirunavukkarasu, hydrologist, N. Muthu Karthick, Botanist, M. Vivekananthan, Horticulturist K. Mano Chandran, Geospatial analyst, S. Ari Prasath, Wildlife biologist and B. K. Bharath, Sociologist. Basic data has been collected and is being analysed. The details will be submitted in the draft report.

Table 1. Details of the Resource Depleted quarries in Chengalpattu District - Visited by CET Team

S. No	Name of the Mineral	Name of the Lessee	Taluk	Village name	Survey No.	Extent (Ha.)	Lease period	Geo Coordinates	Revenue Classification	Date of visit
1	Roughstone	S. Kothandaraman, Kancheepuram	Uthiramerur	Sirudhamur	338(P) Q.No.1	5.00.0	09.08.2005 To 08.08.2010	12.716808 79.850056	Kallankuthu	07.08.2024
2	Roughstone	C. Ranganathan No.12, Thiruvalluvar Road, Unamancherry, Chennai - 48.	Uthiramerur	Sirudhamur	338(P) Q.No.2	5.00.0	04.10.2005 To 03.10.2010	12.716385 79.850136	Kallankuthu	07.08.2024
3	Roughstone	P. Thiruvengadam, No.64, FIHFD Nagar, Pallavaram, Chennai - 43.	Uthiramerur	Sirudhamur	161(P) Q.No.2	5.00.0	24.02.2006 To 23.02.2011	12.738830 79.860286	Kallankuthu	07.08.2024
4	Roughstone	B.S. Mohan, No.33, Ayyasamy Street,Chrompet, Chennai - 44	Uthiramerur	Sirudhamur	107 (P)	5.00.0	05.02.2007 To 04.02.2017	12.726969 79.847370	Kallankuthu	07.08.2024
5	Roughstone	S. Jayachandiran, No. 9A, Melamedu vilage, Balavedu Post, Thiruvallur Dist.	Uthiramerur	Sirudhamur	326(P)	2.00.0	16.02.2007 To 15.02.2012	12.723740 79.846794	Kallankuthu	07.08.2024
6	Roughstone	K. Subramaniam, S/o. Karuppannan, No.40, Kamargqjar Street, Tambaram west, Chennai - 45.	Uthiramerur	Sirudhamur	337/2	1.93.0	22.09.2007 To 21.09.2012	12.713979 79.849900	Patta	07.08.2024
7	Roughstone	D. Devaraj No.17A, Vadivel Street, Pammal, Chennai - 73.	Uthiramerur	Sirudhamur	155(P)	5.00.0	27.02.2004 To 26.02.2014	12.734880 79.856940	Kundru	07.08.2024
8	Roughstone	C. G. Goverdhanan No.23, Gandhi Street, Sitlapakkam, Chennai - 64,	Uthiramerur	Sirudhamur	159(P)	5.00.0	19.07.2006 To 18.07.2016	12.73672 79.85838	Kallankuthu	07.08.2024
9	Roughstone	Rajagopal Reddiar, Karikkili Village, Maduranthakam Taluk	Uthiramerur	Kunnavakkam	122	5.00.0	18.06.2002	12.662885 79.831467	Malai Meichal	09.08.2024

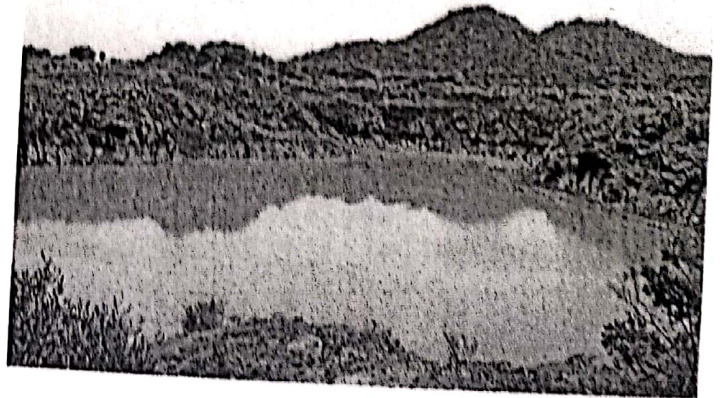
S. No	Name of the Mineral	Name of the Lessee	Taluk	Village name	Survey No.	Extent (Ha.)	Lease period	Geo Coordinates	Revenue Classification	Date of visit
10	Roughstone	D. Siva, Thottanaval Village, Uthiramerur Taluk	Uthiramerur	Kunnavakkam	122(P) Q.No.3	5.00.0	22.08.2005 To 21.08.2015	12.663957 79.831200	Malai Meichal	09.08.2024
11	Roughstone & Gravel	D. Srinivasan, Thottanaval Village, Uthiramerur Taluk.	Uthiramerur	Paleshwaram	164	5.00.0	31.03.2000	12.663005 79.832771	Malai Meichal	09.08.2024
12	Roughstone & Gravel	B. Deenan S/o Babu Reddiar, 699, Poonamallee highways, Aminthakaral, Chennai 29	Walajabad	Magaral	431/1(P), 2.3	1.06.0	19.12.2006 To 18.12.2011	12.715418 79.745056	Paathai	09.08.2024
13	Roughstone & Grave	V. Ranganathan, 139, Bharathidasan St., Pillaiyarpalayam, Kancheepuram	Walajabad	Sankarapuram	240/P	2.00.0 3.06.00	19.12.2001 To 18.12.2006	12.792610 79.866852	Paathai	13.08.2024
14	Roughstone & Gravel	S.K. Dharmalingam, Sikkarayapuram, Sriperumbudur.	Kundrathur	Sikkarayapuram	207/1	16.44.1	02.05.2006	13.015306 80.096817	Meikkaal	13.08.2024
15	Roughstone & Gravel	S.K. Dharmalingam, Malaiyambakkam, Sriperumbudur.	Kundrathur	Malaiyambakkam	873,874,876,877,878,880 and 981	6.55.0	02.05.2006	13.012924 80.094844	Meikkaal	13.08.2024
16	Roughstone & Gravel	The President, Kollacheri Harijan Labour Contract CO-Operative society Ltd	Kundrathur	Sikkarayapuram	296/1A	15.46.9	25.09.1996 (10 Years)	13.015306 80.096817	Meikkaal	13.08.2024

Kancheepuram Quarrie

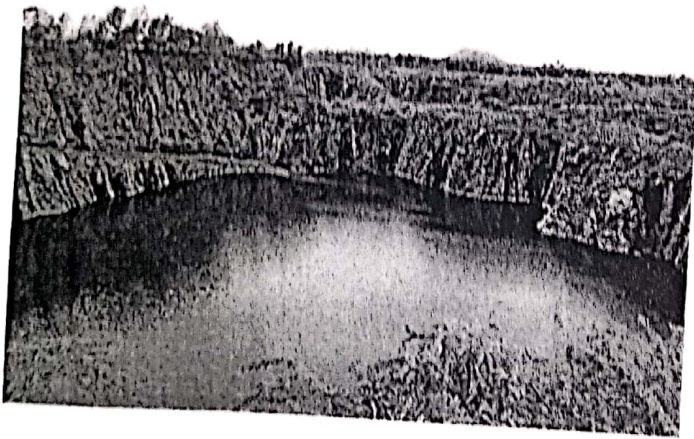
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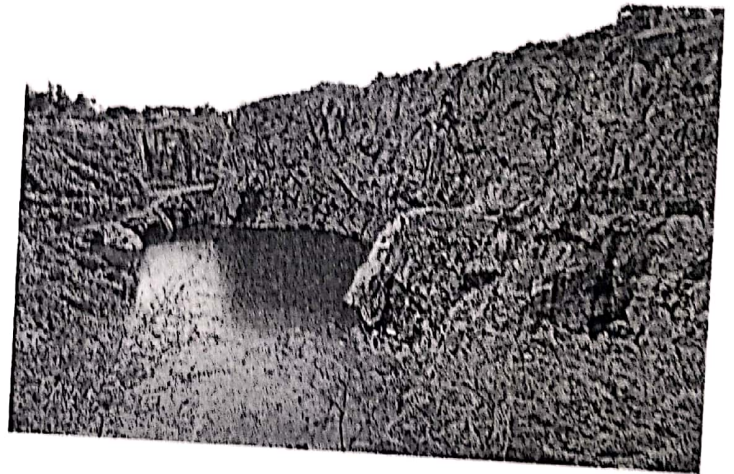
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Srudhamur - 161



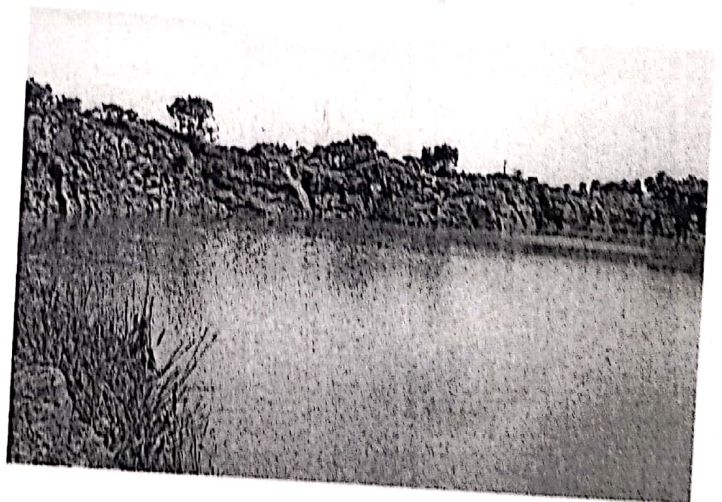
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Srudhamur - 388

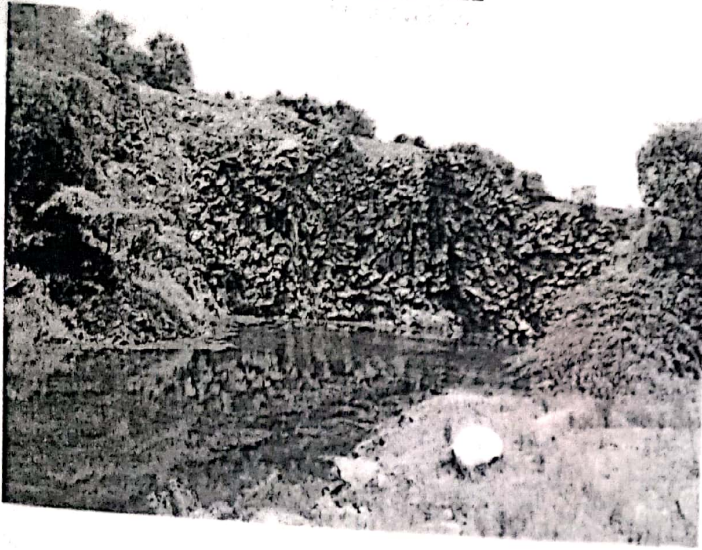


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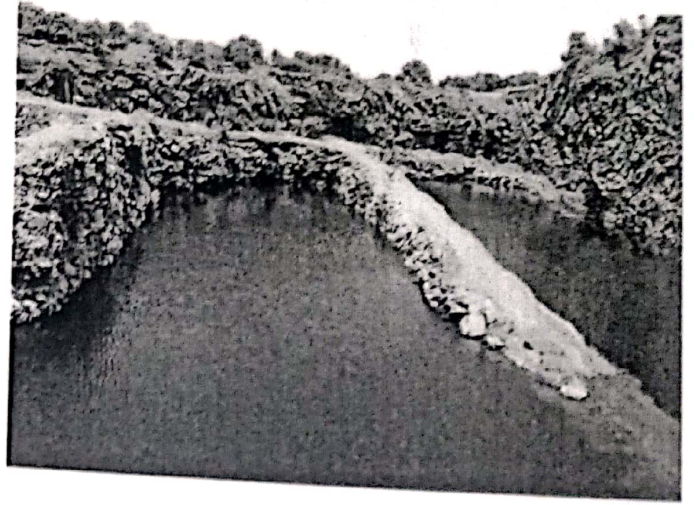


Kancheepuram Quarrie

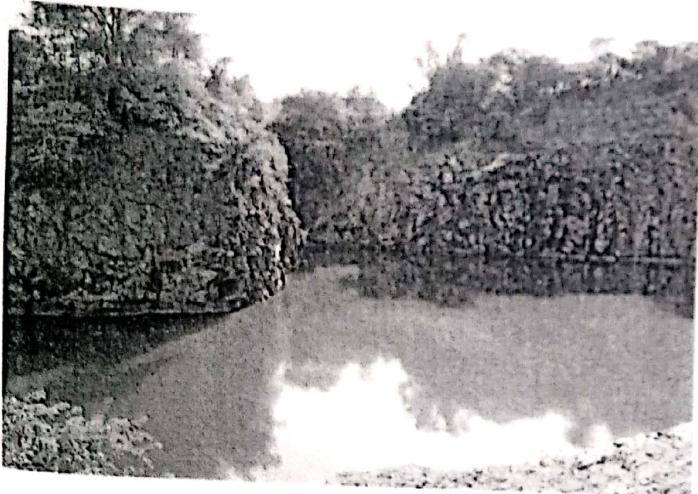
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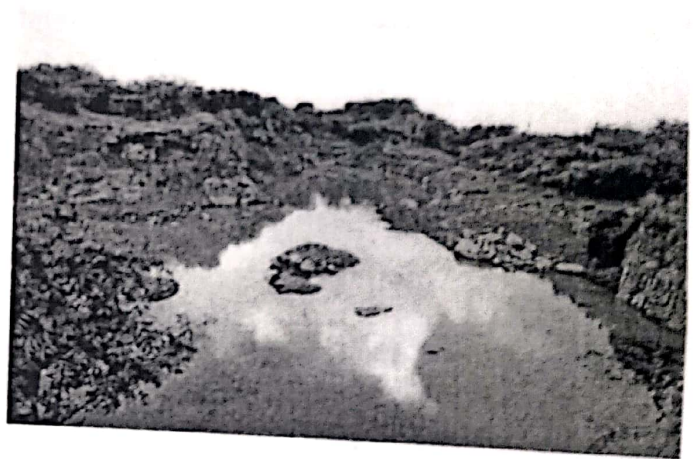
Kunnavakkam



Paleshwaram- 164



Magaral - 431/1



Sankarapuram - 240



Sikkarayapuram - 207/1



Kancheepuram Quarrie

Malaiyambakkam



Sikkarayapuram - 296/1A



/தனி கவனம் மிகவும் அவசரம்/

அனுப்புநர்

மாவட்ட ஆட்சித்தலைவர்,  
காஞ்சிபுரம்.

பெறுநர்.

நிர்வாக இயக்குநர்,  
சென்னை பெருநகர  
நீர் வழங்கல் மற்றும்  
கழிவுநீர் வாரியம்,  
மவுண்ட் ரோடு,  
சிந்தாதரிபேட்டை, சென்னை-32.ந.க.எண்.336/க்யூ.2/2024, நாள்.13.09.2024

அய்யா..

பொருள்:- கனிமங்களும் சாங்கங்களும் -காஞ்சிபுரம் மாவட்டம் -  
கைவிடப்பட்ட குவாரிகள் - சிக்கராயபுரம் கல்குவாரி -  
19.08.2024 நாளிட்ட திணைமலர் செய்தி குறிப்பு - தேசிய  
பசுமை தீர்ப்பாயம் தெற்கு மண்டலம் சென்னை வழக்கு  
எண் O.A.No.239/2024 - அறிக்கை கோருதல் -  
தொடர்பாக.

- பார்வை:- 1) திணைமலர் செய்தி குறிப்பு நாள் 19.08.2024.
- 2) மாண்புமைய தேசிய பசுமை தீர்ப்பாயம் தெற்கு  
மண்டலம், சென்னை வழக்கு எண் O.A.No.239 of  
2024 (SZ) உத்தரவு நாள் 02.09.2024.

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பார்வையில் காணும் கடிதத்தினின்று தங்கனது கனிவான கவனம்  
ஈர்க்கப்படுகிறது.

2) பார்வை 1-ல் காணும் 19.08.2024 நாளிட்ட திணைமலர் நாளிதழில்  
சென்னைக்கு குடிநீர் வழங்கும் செம்பரம்பாக்கம், பூண்டி, சோழவரம், புழல்  
ஆகிய ஏரிகள் 2016-2017-ஆம் ஆண்டு வறண்டதால் காஞ்சிபுரம் மாவட்டம்,  
சிக்கராயபுரம் கிராமத்தில் அமைந்துள்ள கைவிடப்பட்ட கல்குவாரிகளில்  
தேங்கியிருந்த தண்ணீரை சுத்திகரித்து, சென்னை குடிநீர் தேவை பூர்த்தி  
செய்யப்பட்டது. இந்நிலையில் 2022 நவம்பரில் நகராட்சி நிர்வாகத் துறை  
அமைச்சர் கே.என்.நேரு, அவர்கள் சிக்கராயபுரம் கல்குவாரிக்கு வந்து ஆய்வு

செய்து சிக்கராயபுரம் பகுதியில் உள்ள கல் குவாரிகளை ஒன்றிணைத்து மொத்தம் 210 ஏக்கர் பரப்பளவில் புதிய நீர்த்தேக்கமாக மாற்றப்படும் என தெரிவித்தார் எனவும், அதன்பின் தற்போது வரை நீர்த்தேக்கம் அமைக்க எந்த நடவடிக்கையும் எடுக்கப்படவில்லை எனவும், கல்குவாரியை பார்வையிட செல்லும் மாணவர்கள் செல்பி புகைபட்டம் எடுக்கும்போது தவறி விழுகின்றனர் எனவும், தனியார் சிலர் குவாரி நீரை டேங்கர் லாரிகளில் எடுத்து விற்று லாபம் ஈட்டுகின்றனர் எனவும், இந்த பிரச்சனைகளுக்கு எல்லாம் ஒரே தீர்வாக சிக்கராயபுரம் கல்குவாரி நீர்த்தேக்கம் திட்டத்தை விரைந்து செயல்படுத்த வேண்டும் என சமூக ஆர்வலர்கள் எதிர்பாக்கின்றனர் எனவும், அத்துடன் கல்குவாரியை சுற்றி தடுப்பு சுவர் அமைக்க வேண்டும் என கோரிக்கை விடுத்துள்ளனர் என செய்தி வெளியிடப்பட்டுள்ளது.

இதன் அடிப்படையில், மாண்புமையான தேசிய பசுமை தீர்ப்பாயம், தெற்கு மண்டலம், சென்னை தாமாக முன்வந்து வழக்கு எண்.O.A.No.239/2024 (SZ) வழக்கு பதிந்து, 02.09.2024 நாள்ிட்ட தீர்ப்புரையில் எதிர் மனுதாரர்கள் 1) தலைமை செயலாளர், தமிழ்நாடு அரசு 2) முதன்மை செயலாளர், சுற்றுச்சூழல், காலநிலை மற்றும் வனத்துறை, தமிழ்நாடு, 3) இயக்குநர், புவியியல் மற்றும் சுரங்கத்துறை, 4) தலைவர், தமிழ்நாடு மாசுக் கட்டுப்பாட்டு வாரியம் ஆகியோர் அறிக்கை தாக்கல் செய்ய வேண்டும் என உத்தரவிடப்பட்டுள்ளது.

4) இந்நேர்வில் 2016-17 ஆண்டு ஏற்பட்ட வறட்சியின் காரணமாக சென்னை பெருநகர நீர் வழங்கல் மற்றும் கழிவுநீர் வாரியத்தால், காஞ்சிபுரம் மாவட்டம், சிக்கராயபுரத்தில் உள்ள கல்குவாரிகளில் தேங்கியிருந்த நீரை சுத்திகரிப்பு செய்து சென்னை மாவட்டத்தின் குடிநீர் தேவையினை பூர்த்தி செய்வதற்கு வழங்கப்பட்டதாக தெரியவருகிறது.

எனவே, மாண்புமையான தேசிய பசுமை தீர்ப்பாயத்தில் அறிக்கை தாக்கல் செய்வதற்கு ஏதுவாக, 2016-2017-ஆம் ஆண்டு காஞ்சிபுரம் மாவட்டம் சிக்கராயபுரத்தில் உள்ள கைவிடப்பட்ட குவாரிகளில் தேங்கியிருந்த நீரை சுத்திகரிப்பு செய்து சென்னை மாவட்டத்தின் குடிநீர் தேவையினை பூர்த்தி

செய்தது சம்மந்தமான தங்களது துறை சார்ந்த அறிக்கையினையும் மற்றும் காஞ்சிபுரம் மாவட்டத்தில் உள்ள கைவிடப்பட்ட குவாரிகளில் தேங்கும் மழை நீரை சுத்திகரிப்பு செய்து வறட்சி காலங்களில் காஞ்சிபுரம் மற்றும் சென்னை மாவட்டத்தின் குடிநீர் தேவையினை பூர்த்தி செய்வது தொடர்பான முன்மொழிவுகளை உடன் இவ்வலுவலகத்திற்கு அனுப்பி வைக்குமாறு கேட்டுக்கொள்ளப்படுகிறது.

/தனி கவனம் மிகவும் அவசரம்/

இணைப்பு: மேந்தியணர்.

(அ)

13.09.24  
மாவட்ட ஆட்சியருக்காக  
காஞ்சிபுரம்

13/09/24  
13/09/24

அனுப்பப்பட்டது

16.9.2024

## TRANSLATION COPY

/Special Attention/ Most Urgent/

**From**  
The District Collector,  
Kancheepuram.

**To**  
The Managing Director,  
Chennai Metropolitan Water Supply  
and Sewerage Board,  
Mount Road,  
Chintadripet,  
Chennai - 32.

**R.C.No.336/Q2/2024, Dated 13.09.2024**

Sir,

Sub : Mines and Minerals- Kancheepuram District-  
Abandoned Quarries-Sikkarayapuram Stone  
quarry- Dinamalar news extract dated  
13.08.2024-Original Application No.239/2024  
National Green Tribunal Chennai - Report  
requested - Regarding.

Ref : 1.Dinamalar News Extract dated 19.08.2024  
2. Hon'ble National Green Tribunal Southern  
Zone, Chennai order dated 02.09.2024 in  
O.A.No.239/2024(SZ).

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Kind attention is invited to the references cited.

2) In the reference 1<sup>st</sup> cited, In Dinamalar daily news dated 19.08.2024 it was reported that, drinking water supply needs were met out in Chennai District by processing the stored water in abandoned quarries situated in Sikkarayapuram village during the year 2016-2017, since the Sembarambakkam, Poondi, Cholavaram, Puzhal reservoirs being the source of drinking water supply to the Chennai were dried up. At this juncture, Mr.K.N.Nehru, Hon'ble Minister for Municipal Administration, Urban and Water Supply during the year 2022 had visited and intimated that, reservoir project will be implemented by linking all abandoned quarries over an extent of 210 acres to meet out uninterrupted water supply to Chennai Metropolitan city. However, no action was taken to implement the said project. Moreover, waste debris were dumped in the abandoned quarry pits and some private tanker lorry owners were also transporting water from the quarry pits for commercial purpose. Finally, it has been requested to make fencing all around the quarry pits and also complete the reservoir project earlier.

3) In this regard, the Hon'ble National Green Tribunal, Southern Zone, Chennai on its own SUO MOTU has registered case in Original Application No.239/2024 (SZ) and in its order dated 02.09.2024, has ordered the

respondents 1) The Chief Secretary, Tamil Nadu, 2) Principal Secretary to Government of Tamil Nadu, Department of Environment, Climate Change and Forests, 3) The Director of Geology and Mining, Chennai, 4) The Chairman, Tamil Nadu Pollution Control Board, Chennai to file report.

4) It is found that, during the drought in 2016-2017 period, the Chennai Metropolitan Water Supply and Sewerage Board had meet out the drinking water supply needs by processing the stagnant/stored water in the abandoned quarries situated in Sikkarayapuram Village, Kundrathur Taluk, Kancheepuram District.


Hence, you are hereby requested to send a report on the supply of drinking water during 2016-2017 to Chennai District from the abandoned quarries in Sikkarayapuram Village and to send proposal to meet out drinking water supply in Kancheepuram and Chennai Districts during drought period by processing the stagnant/stored water from the abandoned quarries situated in Sikkarayapuram Village, Kundrathur Taluk, Kancheepuram District so as to file status report before the Hon'ble National Green Tribunal, Southern Zone, Chennai.

**/Special Attention /Most Urgent/**

Encl: As above

Sd/- 13.09.2024.  
For Collector,  
Kancheepuram.

**/Translated Copy/**

  
13.09.24  
For Collector,  
Kancheepuram.

  
13/09/2024



**CHENNAI METROPOLITAN WATER SUPPLY  
AND SEWERAGE BOARD**

**CHIEF ENGINEER (O&M) -II**

Lr. No. CMWSSB/O&M - II/ WT&T/STP (S) -SI/ Sikk. Quarry/ 2024-25 Dt.08.10.2024

To

The District Collector, Kanchipuram  
Tiruvannamalai - Kanchipuram Road,  
Thaiyar Kullam, Kanchipuram  
Tamil Nadu - 631501

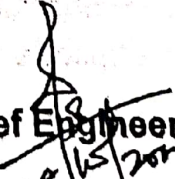
Sub: CMWSSB - CE (O&M) - II - SE (WT&T) - EE STP (S) - Special Initiatives -  
Sikkarayapuram Quarries - News published in Dinamalar on 19.08.2024 - NGT OA  
No.239/2024 - status report - Reg.

Ref: 1. ந.க.எண். 336/க்ய 2/ 2024, நாள் 13.09.2024

-000-

In the letter received from the District Collector, Kanchipuram dated 13.09.2024 and cited above, it has been requested to furnish status report on the treatment and supply of the water stored at Sikkarayapuram Quarries established by CMWSSB in 2016 -17 to cater the water supply needs of Chennai city and further proposals for utilizing the water stored in abandoned quarries in and around the Kanchipuram. This report as informed in the letter is to file the report as per the directions of NGT OA No.239/2024.

In this regard, as requested, the status report is enclosed herewith for your kind perusal and further action.

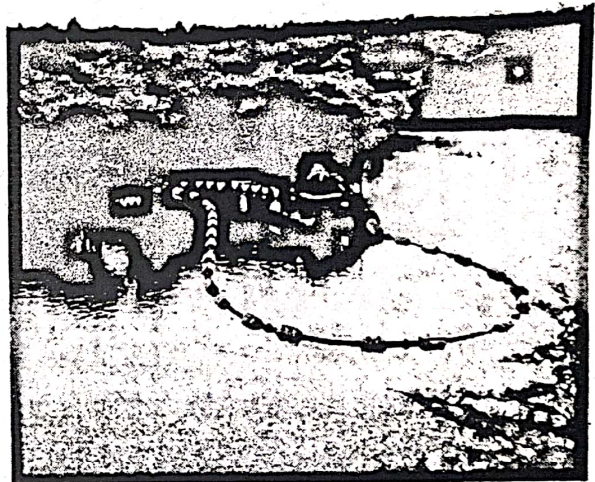
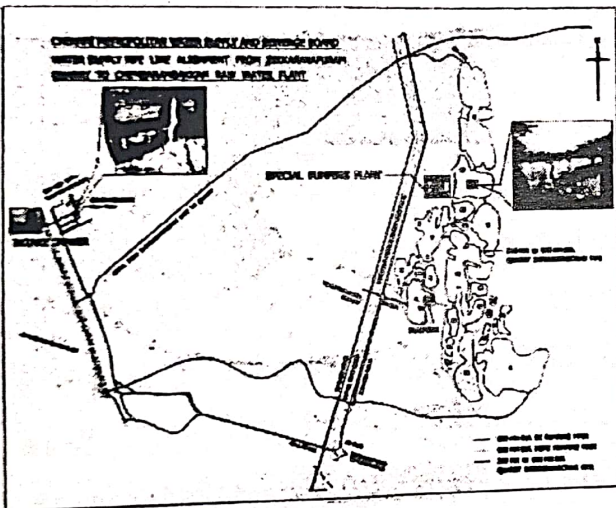
  
Chief Engineer (O&M) - II  
08/10/2024

**CMWSSB - Sikkarayapuram Quarries - Status Report - 07.10.2024**

CMWSSB in its efforts for water augmentation through non-conventional sources implemented the pumping of water from abandoned quarries at Sikkarayapuram Quarries during the extreme droughts in 2017, 2019 and 2023 under special initiatives.

At present, the infrastructure for pumping operation is ready to be operated as necessary at Sikkarayapuram Quarries. Also, tender for outsourcing of maintenance of infrastructures at Sikkarayapuram Quarries opened on 04.10.2024 and awarding of work is in progress. The storage is at present close to 6000 ml and 60% of the storage lesser than last year.

The work of pumping arrangements at Sikkarayapuram Quarries were completed and operations commenced in 2017. In 2019, the pumping operations again commenced from Sikkarayapuram and the pumping operations were then not continued after 2019 due to subsequent good monsoons. The cumulative quantity pumped from Sikkarayapuram Quarries was 2727 ml in 2017, 3606.19 ml in 2019 and 1292.73 in 2023. The present status and pictures of Sikkarayapuram Quarries is as below:



The CMWSSB infrastructure established in the interconnection provided to all the quarries, along with the kutchra drain provided by WRD from the Chembarambakkam surplus up to the quarries have now facilitated filling up of the quarries regularly. With the available storage and infrastructure, CMWSSB is in a position to draw 30 MLD from Sikkarayapuram Quarries and 10 MLD from Erumaiyur Quarries based on the need at present.

EE STS  
AE/ST  
06/10/24

EE STS  
06/10/24